

[English]

12.30 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, with your permission, on behalf of Shri Vidyacharan Shuklaji, I rise to announce that Government Business during the week commencing 19th December, 1994 with consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Discussion on the Resolution seeking disapproval of the Cable Television Networks (Regulations) Ordinance, 1994 and consideration and passing of the Cable Television Networks (Regulation) Bill, 1993, as passed by Rajya Sabha.

3. Consideration and passing of the following Bills as passed by Rajya Sabha:—

(a) The Cotton Transport Repeal Bill, 1994.

(b) The Indian Penal Code (Amendment) Bill, 1994.

4. Consideration and passing of the Recovery of Debts due to Banks and Financial Institutions (Amendment) Bill, 1994.

...(Interruptions)

MR. SPEAKER: This is not going on record.

KUMARI MAMATA BANERJEE (Calcutta South): I request that the following may be included in the next week's agenda.

The Wagon Industry in the country, with almost 80% of the production capacity located in Eastern Region, is facing an unprecedented crisis for lack of orders from Indian Railways, as a result of which the Industry is facing closure and its employees unemployment.

[Translation]

SHRI VIJOY KUMAR YADAV (Nalanda): Mr. Speaker, Sir, I request that the following matters may also be included in the next week's list of business:

1. Need for allocation of expected funds by the Central Government for making Bihar self-reliant in power.

2. Need to extend Bakhtyarpur-Rajgir line upto Gaya in Eastern Railways and extension of rail lines in Bihar.

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad): Mr. Speaker, Sir, I request that the following proposals may be included in the next week's list of business:

1. Provision for funds may be made from I.S.D.L.T. Scheme for developmental works in Khalilabad municipal area.

2. A fresh survey for laying of a new rail line from Khalilabad to Balrampur may be made and funds made available after approving this rail line.

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Speaker, Sir, the following may be included in the next week's list of business:

1. The Rani Laxmi Bai Sagar Project Board, Lalitpur has agreed to grant pay and other allowances to its work charge daily wage employees at par with the Central Government employees from time to time. All such payments may be made forthwith after accepting it and all such employees may be made permanent.

2. The construction work of Devari Ghat bridge (on Dhasan river) at a cost of Rs. 10,000 at the border of UP and Madhya Pradesh on the river Dhasan may be started immediately by the Ministry of Tourism.

[English]

PROF. PREM DHUMAL (HAMIRPUR): Speaker Sir, I request that the following may be included in the next week's agenda:—

(i) The report of the Committee appointed to suggest the ways and means to remove the anomalies in the implementation of the one time increase (OTI) in the pensions of ex-servicemen; and

(ii) The issue of 12% free power to Himachal Pradesh as Royalty on all those Hydro-electric projects which were commissioned before 7th September, 1990, and also the payment of arrears to Himachal Pradesh to facilitate rehabilitation of the displaced persons.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, I request that the following may be included in the next week's list of business:

1. Kashinath Seth Bank Ltd. Shahjahanpur may be merged with some nationalised bank after lifting the ban imposed on its transaction by the Reserve Bank of India.

2. Keeping in view the regional balance the Counter magnet facilities may be provided to another circuit proposed to be set up in Uttar Pradesh by the Department of Telecommunications.

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir the following may be included in the next week's list of business:—

1. Problems faced by the passengers, traders and others due to laxity in the work of conversion of meter gauge rail line between Neemach and Ratlam on Ratlam-Ajmer section of Western Railways into broadgauge line even after approving a budget of Rs. two crore by the Ministry of Railways for the pupose.

2. Unrest and discontentment among the people of

Mandsaur district of Madhya Pradesh due to imminent crisis of drinking water as a result of the districts drinking Water schemes pending for Central Governments disposal and approval.

SHRI RAM TAHAL CHOUDHARY (Ranchi): Mr. Speaker, Sir, I request that the following may be included in the next week's list of business:

1. Grant of Rs. 380 crores more to the H.E.C. factory of Ranchi as per the report of BFIR and provision of employment and appointment orders in the said factory to the displaced and the dependents of widows.
2. The Central Government may take over and expedite the incomplete work of the multipurpose Swarn Rekha Project Chandil P. Singhbhum and immediately provide employment to the displaced families, rehabilitate them and grant compensation to those who have not been compensated and also conduct a high level inquiry into the working of the project.

SHRI VILASRAO NAGNATHRAO GUNDEWAR (Hingoli): Mr. Speaker, Sir, I would like to submit that on 9th October, 1994, I left Gangakher in district Parbhani at 9.30 p.m. for my home. At that time the local Shiv Sena Activist... and some of his associates made an assault on me. They tried to strangle me and there is an injury mark at my throat. They attacked me with iron rods and stones. The driver of my car was also injured and window panes broken. An inquiry should be conducted to identify the hand behind it and then Shiv Sena's ... Those who attacked me were welcome there. A thorough inquiry should be conducted into it and I should be given protection so that such incident does not recur. Now, election process is on there and there is every apprehension of violence and bunglings. Therefore, I request you to give me protection.

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, I am on a point of order that he name... here.

[English]

MR. SPEAKER: The name will not go on record.

[Translation]

SHRI RAM NAIK: The way he has changed party affiliation has provoked people... (Interruption)

[English]

MR. SPEAKER: That is not a point of order.

[Translation]

SHRI RAM NAIK: But my point of order is that in view of all these things, he should mend his behaviour in future. You have mentioned my point of order...(Interruption)

SHRI RAM VILAS PASWAN (Rosera): A Member

*Expunged as ordered by the Chair.

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of Parliament should be protected no matter to which party he belongs....(Interruptions)

SHRI RAM NAIK: I want to say that it is not good to level allegations on such person who cannot come to this House and exonerate himself.

SHRI VILASRAO NAGNATHRAO GUNDEWAR: I have been attacked at Navakhera. The assailant has been felicitated... (Interruptions)

[English]

MR. SPEAKER: Now the Bill is to be introduced.

12.40 hrs.

[English]

Election Commission (Charging of Expenses on the Consolidated Fund of India) Bill"

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to move for leave to introduce a Bill to provide for charging of expenses of Election Commission on the Consolidated Fund of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for charging of expenses of Election Commission on the Consolidated Fund of India."

The Motion was adopted.

SHRI H.R. BHARDWAJ: I introduce@ the Bill.

12.42 hrs.

[English]

Statutory Resolution Re: Disapproval of the Industrial Development Bank of India (Amendment) Ordinance and Industrial Development Bank of India (Amendment) Bill—Contd.

MR. SPEAKER: I think, this is the Bill which has already been taken up for consideration. Shri Vijay Naval Patil has to continue his speech. Is he here? I think, he is not here.

Well, may I request the hon. Members that there are one or two points which the hon. Members make take into consideration. There is a Supplementary Demands for Grants of Railways. I was informed by the Minister of Railways that the Supplementary Demands which are before the House were discussed last time in detail. The only thing is that they could not be put to the vote of the House. If that is so, then again the discussion need not take place.

[Translation]

SHRI RAM NAIK (Bombay North): You can see the record. But the supplementary demands presented here have not been discussed. I have to say something on supplementary demands and discussion on them can't be avoided.

[English]

MR. SPEAKER: The point I am trying to make is that if the discussion has taken place, it should not be